

ITEM NO.43

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3981/2019

(Arising out of impugned final judgment and order dated 31-10-2018 in WC No.25349/2018 passed by the High Court of Judicature at Allahabad)

F.C.I. MAZDOOR UNION, U.P.

PETITIONER(S)

VERSUS

GENERAL MANAGER, FOOD CORPORATION OF INDIA & ORS. RESPONDENT(S)

(IA No.22062/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.22065/2019-EXEMPTION FROM FILING O.T.)

Date : 25-02-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr.Vikram Patralekh, Adv.
Mr.Braj Kishore Mishra, Adv.
Ms.Kriti Sondhi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Let the matter be listed for further orders as soon as the non-serving respondents are served.

Steps for effecting service be taken on behalf of the petitioner within four weeks.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master